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THE HIGH COURT OF KERALA

Kochi : 682 031
Date : 01.03.2018

OFFICE CIRCULAR No.2 / 2018


Sub:- Instructions issued to alleviate the problems related to the delay in issuing interim orders and judgments - reg.

- Ref:- 1. High Court Circular No. 1/2016 dated 20.02.2016.
2. High Court Notice No.A1-96016/2016 dated 07.12.2016.

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In order to alleviate the problems related to the delay in issuing interim orders and judgments, the following instructions are issued for strict compliance in this regard:-

1. The Filing Section shall receive urgent files strictly upto 1.00 p.m. only and receiving of urgent files thereafter by Officers at various levels is stopped.
2. Urgent files which are presented with defects shall not be permitted to be represented on the same day for the purpose of listing as 'tomorrow'. However, matters in which urgent orders are required can be mentioned before the Courts concerned. Otherwise, the defect cured urgent files will be listed only on the next day. Accordingly, Circular cited (1) is hereby recalled.
3. Urgently moved cases namely, WP(C)s, WP(Crl.)s, OP (Civil)s, OP (Criminal)s, B.A.s and CrI.M.C.s alone, except defective files, shall be listed as 'tomorrow' and all other main case types filed shall be listed as 'day after tomorrow', unless otherwise permitted by the Court.
4. If today moved cases are presented with defects, it shall not be sent to the Court as 'today', unless otherwise permitted by the Court. If the defect noticed is solely of maintainability then, it shall be sent to the Bench on the same day and otherwise, on the date following as held in Ayubkhan Vs. State of Kerala reported in 2012(1) KLT 759.
5. While filing cases, all concerned shall ensure that the contents of the Computer copy is exact copy of the original file. Any difference from the original file shall lead to the file being treated as defective.
6. These instructions shall come into force w.e.f. 05.03.2018.

(By Order)


N. Anil Kumar
Registrar General

To

The Registrar (Judicial), High Court
The Additional Registrar (General Administration), High Court
The Joint Registrars, High Court.
The Deputy Registrars in charge of IT Section and Court Officers' Section,
High Court.
p.t.o.

The Deputy Registrars in charge of Filing Section, Filing-Data Entry Section and Mini Online Pool, High Court.
 The Deputy Registrars, High Court.
 The Private Secretary to the Chief Justice, High Court
 The Protocol Officer, High Court
 The Public Relations Officer, High Court
 The Assistant Registrars and the Chief Librarian, High Court
 The Assistant Registrars in charge of Filing Scrutiny Officers, Filing - Data Entry, Mini Online Pool, Copying and Court Officers Sections, High Court.
 The Court Officer to the Chief Justice, High Court.
 The Additional Public Relations Officer, High Court.
 The Private Secretaries to the Judges, High Court.
 The Filing Section, High Court.
 The Filing - Data Entry Section, High Court.
 The Court Officers' Section, High Court.
 The Mini Online Pool, High Court.
 All Sections, High Court.
 The Confidential Assistants to the Registrars, High Court.
 The Administrative Records Section, High Court.
 The Notice Board, High Court.
 The file/Stock file.

Copy to:-

The Advocate General, Kerala, Ernakulam (with C/L).
 The Director General of Prosecutions, Kerala, Ernakulam (with C/L).
 The Assistant Solicitor General of India, Ernakulam (with C/L).
 The Secretary, Kerala High Court Advocates' Association, Ernakulam (with C/L).
 The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam (with C/L).
 The President, Kerala Federation of Women Lawyers, Ernakulam (with C/L).
 The Secretary, Kerala Federation of Women Lawyers, Ernakulam (with C/L).
 The Senior Counsel, Government of India (Taxes), Ernakulam (with C/L).
 The Secretary, Kerala High Court Advocates' Clerks' Association, Ernakulam (with C/L)